

C.C.A. 1607/93
in
D.A. 225/92.

25.11.99.

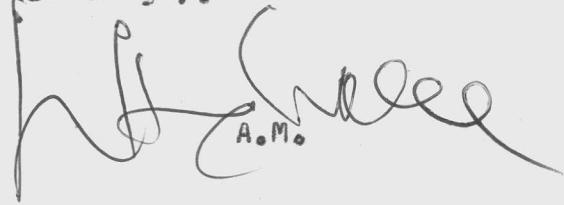
Hon'ble Mr. L. Hmingliana, A.M.
Hon'ble Mr. Rafiq Uddin J.M.

None for the applicant. Notice has not been issued.

The allegation in this contempt application is that the Opp. parties have not complied with the direction given by the Tribunal. By order dated 13.1.93 in D.A. No. 225/92 directing them to verify the papers relating to him and issue necessary appointment orders if his claim is found to be correct within a period of three months period from the date of receipt of the order.

The information given to us by the applicant is very scanty. Even the date on which the order of the Tribunal was received by the respondents is not given in the application. The C.C. Application was filed on 24.9.93 which was after the lapse of eight months from the date of the order of the Tribunal. Had the applicant pursued the C.C. Application filed by him and if there was really non compliance with the order of the Tribunal within the time limit given in the order some things could perhaps have been done. However, now the application has become stale after the lapse of six months and it is disposed of accordingly.

R
J.M.


Nafees
A.M.

Nafees.